



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Judicial Administration Section) Civil Secretariat
Srinagar/Jammu.

Subject:- COA(SW) No.461/2016 titled Joginder Singh Vs Abdul Majid Bhat - Creation of posts in the High Court of Jammu and Kashmir.

Reference:- Cabinet Decision No.45/4/2017 dated 28-04-2017.

GOVERNMENT ORDER NO:1734-LD (A) of 2017.
D A T E D: 28 - 04 - 2017.

Sanction is accorded to the creation of following posts in the Jammu and Kashmir High Court Staff (Conditions of Service) Rules, 1968 :-

- i) 03 posts in the Selection Grade in PB-15600-39100 with Grade pay of Rs. 7600 (two posts for Bench Secretaries; and one for Deputy Registrar) on the analogy of Rule 5(1)(iii) read with Rule 5(3) of the KAS Rules, 2008; and
- ii) 05 posts in the Special Scale in PB-37400-67000 with Grade Pay of Rs. 8700 (three for Bench Secretaries and two for Deputy Registrars) on the analogy of Rule 5(1)(iv) read with Rule 5(2) of the KAS Rules, 2008.

This issues with the concurrence of Finance Department conveyed vide U.O.No. A/58(2002)-I-partfile-11 dated 25-01-2017.

By order of the Government of Jammu and Kashmir

Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of Law, Justice and P. A.

Dated: 28 - 04-2017.

NO: LD(A) 2012/21-II

Copy to the:-

1. Commissioner / Secretary to Government, Finance Department.
2. Commissioner/ Secretary to Government, General Administration Department.
3. Registrar General, J&K High Court, Jammu.
4. Principal Secretary to Lord Chief Justice, J&K High Court, Jammu

